

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.26
C.P.No. 65/BB/2024

IN THE MATTER OF:

Mr. Ranganathan Vanamalan	...	Petitioner
Vs.		
M/s. Molemedd Plus Pvt. Ltd. & Ors.	...	Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Milind Dange
For the Respondents No.2 to 4 : Shri Abhijit Atur

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to order dated 04.07.2024, Respondents No.2 to 4 stated that he has filed vakalath and objections through e-filing and seeks time to file physical copy of the same. Therefore, he is permitted to file vakalath and objections in the Registry within three days. The Petitioner shall file rejoinder, if any, thereto within one week, after serving the copy on the other side.
3. List the case before Regular Bench on **21.08.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)